

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Misc. Petition No. 1174 of 1994

IN

Registration O.A. No. 343 of 1994

Ram Behari Harijan. ... ... ... Applicant.

Versus

Controller Auditor General  
of India, New Delhi ... ... ... Respondents.

...

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

( By Hon. Mr. S. Das Gupta, Member (A) )

M.P. No. 1174 of 1994 has been moved by Sri V.N. Dhavalikar, learned counsel for the applicant under Section 24 of the Central Administrative Tribunals Act, 1985. In this application, it has been prayed that this Tribunal be pleased to give effect to its order dated 3.3.1994 in O.A. No. 343 of 1994. It is also prayed that the respondents be directed to issue the order of Extension of period of deputation of the applicant till further time as decided in the interest of justice. The O.A. No. 344 of 1994 was disposed of at the admission stage with a direction to the respondents to consider the representation of the applicant for continuance of deputation post. No period for such consideration was specified except stating that such consideration should be given at the earliest and if possible, before the expiry of the period of deputation i.e.

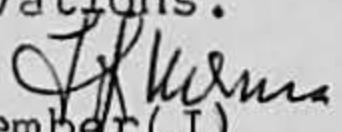
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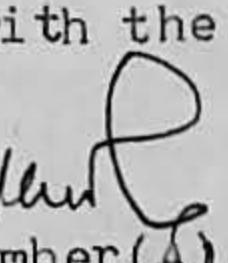
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13.3.1994. It is stated by the applicant that his representation has not been considered so far nor any reply has been given to him.

2. In view of this we, hereby direct that the representation of the applicant which was directed by this Hon'ble Tribunal vide its order dated ~~13.3.1994~~ <sup>to be considered</sup> 13.3.1994 should be considered and disposed of by the respondents by a reasoned and speaking order within a period of 1 month from the date of communication of this order. So far as the prayer for extention of the period of deputation is concerned, the matter has already been considered by this Tribunal by disposing of the O.A. No. 343 of 1994 with the observation that if the parent department has not found it convenient or appropriate to extend the period of deputation, that decision cannot be challenged as without authority. In view of this no further direction can be given in this regard.

M.P. No. 1174 of 1994 is disposed of with the above observations.

  
Member (J)

  
Member (A)

Dated: 13.5.1994  
(n.u.)